

**In the Court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

**FIR NO.39/20
PS GOKALPURI
U/S 147/148/149/302 IPC
STATE VS. ASHRAF ALI**

10.12.2020

This is an application seeking direction to Jail Supdtt. Mandoli for providing the details of the cases along with FIR Nos. and Police Station in which cases the applicant/accused Ashraf Ali is in j/C.

Proceedings conducted through Cisco Webex App.

Present: None.

Report is received from the Jail Supdtt. It be sent on the whatsapp number and e-mail ID of the Ld. Counsel for the applicant as mentioned in the application itself.

The application is disposed of accordingly. Order be uploaded on the server. Original application be filed in the court within two days.

**DINESH
KUMAR**

Digitally signed by
DINESH KUMAR
Date: 2020.12.10
14:34:36 +05'30'

**(DINESH KUMAR)
CMM/NE/KKD/DELHI/10.12.2020**

**In the Court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

**FIR NO.91/20
PS DAYALPUR
U/S 147/148/149/307/34 IPC
STATE VS. NAZIM**

10.12.2020

**This is an application for calling medical report of
accused Nazim from Jail.**

Proceedings conducted through Cisco Webex App.

Present: None for the applicant.

The applicant and his counsel be informed about
the NDOH.

Be listed on 16.12.2020.

Order be uploaded on the server.

DINESH KUMAR

Digitally signed by DINESH
KUMAR
Date: 2020.12.10 14:36:12
+05'30'

(DINESH KUMAR)

CMM/NE/KKD/DELHI/10.12.2020

**In the Court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

**FIR NO.134/20
PS DAYALPUR
U/S 147/148/149/436 IPC
APPLICANT NADEEM**

10.12.2020

This is an application moved on behalf of the applicant for release of vehicle on superdari. Proceedings conducted through Cisco Webex App.

Present: None for State.

Shri A.A.Khan Ld. Counsel for the applicant.

Inspector Subodh Kumar ATO PS Dayalpur is present.

Reply is received from the IO.

It has been mentioned in the reply that as per the records, no such vehicle as mentioned in the application is lying in the malkhana of PS Dayalpur. However, after the riots, various vehicles were found in burnt condition on the road which were taken to the MCD Pit, Central District Malkhana Wazirabad. The ATO submits that the applicant can visit the Pit and identify the vehicle if same is lying there.

At this stage, Ld. Counsel for the applicant submits that the applicant had tried to visit the pit of the MCD as above mentioned, however, police officials present on duty there did

not allow him to inspect the vehicles in the Pit, therefore, he is unable to identify his vehicle.

Considering the submissions it is directed that the applicant shall be permitted to enter inside the pit along with police official/s to inspect the vehicles lying there for the purpose of identifying his vehicle. If the applicant finds his vehicle inside the said Pit he can inform the said fact to the SHO PS Dayalpur who shall take necessary steps for the purpose of releasing the said vehicle to the applicant/accused as per law.

With these directions, the application is disposed of. Copy of the order be given dasti. Order be uploaded on the server. Applicant shall file the original application in the court within two days.

**DINESH
KUMAR**

Digitally signed by

DINESH KUMAR

Date: 2020.12.10

14:34:21 +05'30'

(DINESH KUMAR)

CMM/NE/KKD/DELHI/10.12.2020

**In the Court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

**FIR NO.154/20
PS BHAJANPURA
U/S 147/148/149/380 IPC
STATE VS. UNKNOWN**

10.12.2020

**This is an application on behalf of complainant for
filing progress report.**

Proceedings conducted through Cisco Webex App.

Present: None.

Status report is received.

It be sent on the whatsapp number and e-mail ID
of the Ld. Counsel for the applicant as mentioned in the
application itself.

The application is disposed of accordingly. Order
be uploaded on the server. Original application be filed in the
court within two days.

**DINESH
KUMAR**

Digitally signed by
DINESH KUMAR
Date: 2020.12.10
14:34:55 +05'30'

**(DINESH KUMAR)
CMM/NE/KKD/DELHI/10.12.2020**

**In the Court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

**FIR NO.158/20
PS DAYALPUR
U/S 147/148/149/302 IPC
STATE VS. AARIF @ MOTA**

10.12.2020

This is an application moved on behalf of the applicant/accused u/s 207 Cr.P.C for supply of deficient documents of charge sheet.

Proceedings conducted through Cisco Webex App.

Present: None for State.

None for the applicant.

Inspector Videsh Singhal IO of the case.

He has filed the reply. Copy of the reply be sent on the whatsapp number and e-mail ID of the Ld. Counsel for the applicant as mentioned in the application itself.

Be listed for consideration on the application on 15.12.2020. Order be uploaded on the server.

**DINESH
KUMAR**

Digitally signed by DINESH
KUMAR
Date: 2020.12.10 14:35:47
+05'30'

**(DINESH KUMAR)
CMM/NE/KKD/DELHI/10.12.2020**

**In the Court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

**CIS No.984/20
PS GOKALPURI
U/s 14 of SARFAESI ACT
The Capital Financial Services Ltd. Vs. Hukum Chand Etc.**

10.12.2020

Proceedings conducted through Cisco Webex App.

Present: None.

Ahlmad has traced the file.

Be listed on 11.12.2020.

Order be uploaded on the server.

DINESH
KUMAR

Digitally signed by
DINESH KUMAR
Date: 2020.12.10
14:35:29 +05'30'

(DINESH KUMAR)
CMM/NE/KKD/DELHI/10.12.2020

**In the Court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

**CIS NO.955/20
PS KARAWAL NAGAR
U/S 14 OF SARFAESI ACT
KOTAK MAHNDRA BANK VS. RANVEER SINGH**

10.12.2020

Proceedings conducted through Cisco Webex App.

Present: None.

Ahlmad has traced the file.

Be listed on 11.12.2020.

Order be uploaded on the server.

**DINESH
KUMAR**

Digitally signed by
DINESH KUMAR
Date: 2020.12.10
14:35:14 +05'30'

(DINESH KUMAR)

CMM/NE/KKD/DELHI/10.12.2020

**In the Court of Chief Metropolitan Magistrate
North East, Karkardooma Courts, Delhi.**

**IDFC FIRST BANK LTD. VS. JAAN MOHD. & ORS.
CIS no.2185/2019
u/s 14 Of SARFAESI ACT**

10.12.2020

This is an application filed on behalf of receiver for direction to bank to make the payment to receiver as per order dated 07.01.2020.

Proceedings conducted through Cisco Webex App.

Present: Shri Mukul Bhimani Advocate for the applicant bank.

Ms. Meena applicant/receiver in person.

Applicant/receiver submits that she had filed the said application before lockdown as she had not received her payment. However she has received her payment in due course and she is not pressing the application. The Advocate for the bank also submits that the bank has to say nothing as application of the bank has already been disposed of.

In these circumstances, the present application is also disposed of as not pressed. The proceedings be tagged with the main file.

The file be consigned to record room.

**DINESH
KUMAR**

Digitally signed by DINESH
KUMAR
Date: 2020.12.10 14:36:32
+05'30'

**(DINESH KUMAR)
CMM/NE/KKD/DELHI/10.12.2020**